

**State vs. Himanshu Jaiswal
State vs. Imran @ Raja**

**FIR no. 38/2021
PS Preet Vihar
U/s 356/379/411/34 IPC**

28.05.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021 as well as Office Order no. 6/R/RG/DHC/2021 dated 14.05.2021, issued by Hon'ble High Court of Delhi.

These are two bail applications u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.
Sh. Arvind Saxena, ld. counsel for the applicant/
accused.
IO absent.

Let the IO of the case be summoned for
29.05.2021.

**(PANKAJ ARORA)
ACMM (EAST)/KKD/28.05.2021**

**State vs. Himanshu Jaiswal
State vs. Imran @ Raja**

**FIR no. 58/2021
PS Preet Vihar
U/s 356/379/411/34 IPC**

28.05.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021 as well as Office Order no. 6/R/RG/DHC/2021 dated 14.05.2021, issued by Hon'ble High Court of Delhi.

These are two bail applications u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.
Sh. Arvind Saxena, ld. counsel for the applicant/
accused.
IO absent.

Let the IO of the case be summoned for
29.05.2021.

**(PANKAJ ARORA)
ACMM (EAST)/KKD/28.05.2021**

State vs. Ayush Kumar Goyal
E. FIR no. 000388/2021
PS New Ashok Nagar
U/s 454/380/411/34 IPC

28.05.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021 as well as Office Order no. 6/R/RG/DHC/2021 dated 14.05.2021, issued by Hon'ble High Court of Delhi.

This is a bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.
Sh. Ashish Kumar, Ld. counsel for the applicant/
accused.
IO HC Yudhvir through VC.

Accused is stated to be in JC.

It is submitted by ld. defense counsel for the applicant/accused that he is innocent and has been falsely implicated in the matter and he is in J.C since 08.04.2021. It is submitted by ld. Counsel for the applicant/accused that nothing has been recovered from the applicant/accused and alleged recovery has been planted upon him in order to falsely implicate him in the present case. It is further submitted that investigation qua the accused has also been completed, hence no fruitful purpose would be served by keeping the

accused/applicant in custody. Hence, it is prayed, that accused/applicant may be granted bail.

Bail application is opposed by the ld. APP stating that applicant/accused is a habitual offender and is involved in many other cases and it is prayed that bail application be dismissed.

I have heard rival submissions and perused the reply.

There is an allegation against the applicant/accused that he was found in possession of a stolen mobile phone, which was stolen from the house of the complainant. It is also alleged that applicant/accused along with other co-accused persons had trespassed into the house of the complainant after breaking the locks thereof. Remaining stolen articles are yet to be recovered. The investigation is still going on. The applicant/accused is also found involved in 8 other similar cases. Under these circumstances, no ground to grant bail to the applicant/accused is made out at this stage. **The application is hereby dismissed.**

Digitally signed copy of the order be sent to the Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the ld. Defence counsel.

(PANKAJ ARORA)
ACMM (EAST)/KKD/28.05.2021

State vs. Sachin Pathak
FIR no. 158/2020
PS Preet Vihar
U/s 406/408/120-B/506/34 IPC

28.05.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021 as well as Office Order no. 6/R/RG/DHC/2021 dated 14.05.2021, issued by Hon'ble High Court of Delhi.

This is a bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.
Sh. Atul Sharma, Ld. counsel for the applicant/
accused.
IO SI Abodh through VC.

Accused is stated to be in JC.

It is submitted by ld. defense counsel for the applicant/accused that he is innocent and has been falsely implicated in the matter and he is in J.C since 18.05.2021. It is submitted by ld. Counsel for the applicant/accused that nothing has been recovered from the applicant/accused and alleged recovery has been planted upon him in order to falsely implicate him in the present case. It is further submitted that co-accused persons have already been granted bail. It is further submitted that investigation qua the accused has also been completed, hence no fruitful purpose would be served by keeping

the accused/applicant in custody. Hence, it is prayed, that accused/ applicant may be granted bail.

It is further submitted that applicant's case is fully covered as per the guidelines issued by the Hon'ble High Power Committee (HPC) vide minutes of meetings dated 04.05.2021 for effective implementation of directions issued by the Hon'ble Supreme Court of India in Suo Moto Petition no. 1/2020. Hence, a request for granting interim bail to the application/accused is also made..

Bail application is opposed by the Id. APP stating that allegations against the applicant/accused are serious in nature and he did not cooperate in the investigation at all and considering his conduct, the bail application be dismissed.

I have heard rival submissions and perused the reply.

There is an allegation against the applicant/accused that he along with co-accused persons, all being employees of complainant M/s Anand Imaging and Neurological Research Center, had misappropriated cash amount to the tune of around Rs. 42 lacs by collecting the same from the patients of the complainant in lieu of getting their diagnostics/tests done without reflecting the transactions in the books of account. Interim bail applications of the applicant/accused has already been dismissed by the Hon'ble High Court of Delhi as well as by the Id. Sessions Courts. The accused did not cooperate in the investigation and therefore, proceedings u/s 82 Cr.P.C had also

been initiated against him prior to his arrest. The allegations against the applicant/accused are grave and serious in nature. Under these circumstances, no ground to grant bail/interim bail to the applicant/accused is made out at this stage. **The application is hereby dismissed.**

Digitally signed copy of the order be sent to the to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the ld. Defence counsel.

(PANKAJ ARORA)
ACMM (EAST)/KKD/28.05.2021

State vs. Punit Sharma
E. FIR no. 028011/2020
PS New Ashok Nagar
U/s 379/411/34 IPC

28.05.2021

Through Video Conference

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This is a bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.
Sh. Mahesh Chand, Ld. counsel for the applicant/
accused.
IO HC Kuldeep through VC.

Accused is stated to be in JC.

It is submitted by ld. Counsel for the applicant/accused that he is innocent and has been falsely implicated in the matter and he is in J.C since 18.04.2021. It is submitted by ld. Counsel for the applicant/accused that nothing has been recovered from the applicant/accused, alleged recovery has been planted upon him and investigation qua the accused has also been completed, hence no fruitful purpose would be served by keeping the accused/applicant in custody. Hence, it is prayed, that accused/ applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the reply.

The accused is shown to be in custody since 18.04.2021. Alleged recovery has already been effected. Investigation qua him has already been completed. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID 19 Pandemic. Considering the aforesaid circumstances and nature of offence in question, the accused/ applicant is hereby granted bail on furnishing personal bond in the sum of Rs. 15,000/- to the satisfaction of Jail Superintendent concerned. Jail Superintendent concerned shall ascertain from Police Station concerned as to whether the address of the accused is verified or not. Accused be released from JC if not required in any other case. With these observations, application stands disposed of.

Digitally signed copy of the order be sent to the Jail Superintendent concerned, which shall also be treated as release warrants upon the acceptance of personal bond by the Jail Superintendent concerned, for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the ld. Defence counsel.

(PANKAJ ARORA)
ACMM (EAST)/KKD/28.05.2021

State vs. Punit Sharma
E. FIR no. 32871/2020
PS New Ashok Nagar
U/s 379/411/34 IPC

28.05.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021 as well as Office Order no. 6/R/RG/DHC/2021 dated 14.05.2021, issued by Hon'ble High Court of Delhi.

This is a bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.
Sh. Mahesh Chand, Ld. counsel for the applicant/
accused.
IO HC Kuldeep through VC.

Accused is stated to be in JC.

It is submitted by ld. Counsel for the applicant/accused that he is innocent and has been falsely implicated in the matter and he is in J.C since 18.04.2021. It is submitted by ld. Counsel for the applicant/accused that nothing has been recovered from the applicant/accused, alleged recovery has been planted upon him and investigation qua the accused has also been completed, hence no fruitful purpose would be served by keeping the accused/applicant in custody. Hence, it is prayed, that accused/ applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the reply.

The accused is shown to be in custody since 18.04.2021. Alleged recovery has already been effected. Investigation qua him has already been completed. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID 19 Pandemic. Considering the aforesaid circumstances and nature of offence in question, the accused/ applicant is hereby granted bail on furnishing personal bond in the sum of Rs. 15,000/- to the satisfaction of Jail Superintendent concerned. Jail Superintendent concerned shall ascertain from Police Station concerned as to whether the address of the accused is verified or not. Accused be released from JC if not required in any other case. With these observations, application stands disposed of.

Digitally signed copy of the order be sent to the Jail Superintendent concerned, which shall also be treated as release warrants upon the acceptance of personal bond by the Jail Superintendent concerned, for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the ld. Defence counsel.

(PANKAJ ARORA)
ACMM (EAST)/KKD/28.05.2021

CC No.
State vs. Moinuddin Ansari
FIR no. 406/2021
PS New Ashok Nagar
U/s 379/411/34 IPC

28.05.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021 as well as Office Order no. 6/R/RG/DHC/2021 dated 14.05.2021, issued by Hon'ble High Court of Delhi.

Fresh charge sheet received from the court of Id. Duty M.M.. It be checked and registered.

Present: Ld. APP for the State.

Accused is stated to be in J.C.

List the matter for consideration on 11.06.2021.

P/W for the accused be issued with directions to produce him through VC on the date fixed.

(PANKAJ ARORA)
ACMM (EAST)/KKD/28.05.2021

CC No.
State vs. Moinuddin Ansari
FIR no. 407/2021
PS New Ashok Nagar
U/s 379/411/34 IPC

28.05.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021 as well as Office Order no. 6/R/RG/DHC/2021 dated 14.05.2021, issued by Hon'ble High Court of Delhi.

Fresh charge sheet received from the court of Id. Duty M.M.. It be checked and registered.

Present: Ld. APP for the State.

Accused is stated to be in J.C.

List the matter for consideration on 11.06.2021.

P/W for the accused be issued with directions to produce him through VC on the date fixed.

(PANKAJ ARORA)
ACMM (EAST)/KKD/28.05.2021